

**HIGH COURT OF DELHI: NEW DELHI**

**NOTIFICATION**

No. 896/Rules/DHC

Dated: 24.12.2018

Hon'ble the Chief Justice and companion Judges have been pleased to resolve that in supersession of the Notification dated 11.10.2012, it is hereby notified that in accordance with Rule 2 (1) (b) and 2 (1) (c) of the Delhi High Court (Right to Information) Rules, 2006, Hon'ble the Chief Justice is empowered to nominate Appellate Authority / PIO / APIO under the Right to Information Act, 2005, from time to time.

By Order of the Court  
Sd/-  
**(DINESH KUMAR SHARMA)**  
**REGISTRAR GENERAL**